

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.08**  
**C.P.(IB) No.77/BB/2024**

**IN THE MATTER OF:**

M/s. Sterling & Wilson Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Embassy One Developers Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 23.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Hitesh Singhi

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the Respondent. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Respondent along with Petition and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry, within one week.
3. A period of two weeks' time is granted to the Respondents for filing reply from the date of receipt of notice and one week for filing rejoinder by the Applicant, if any, thereto from the date of receipt of copy of reply.
4. List the matter on **19.06.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**